

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 727 of 2017

Prashant Pati ... Appellant
Versus

The State of Jharkhand ... Respondent

**With
Criminal Appeal (DB) No. 830 of 2017**

Krishna Gope ... Appellant

Versus

The State of Jharkhand ... Respondent

(Through V.C)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellants : Mr. R.C.P Sah, Advocate
[in Criminal Appeal (DB) No. 727 of 2017]
Mrs. Ritu Kumar, Advocate
[in Criminal Appeal (DB) No. 830 of 2017]
For the State : Mrs. Vandana Bharti, APP
[in both cases]
For the Informant : Mr. Vikash Kumar, Advocate

Order No. 05/Dated: 13th April, 2021

Mr. R.C.P Sah, the learned counsel appears for the appellant in Criminal Appeal (DB) No. 727 of 2017 who is in custody since 20.09.2012.

Mrs. Ritu Kumar, the learned counsel appears for Krishna Gope who is appellant in Criminal Appeal (DB) No. 830 of 2017.

Mrs. Vandana Bharti, the learned APP appears for the State.

Post these matters under the heading "Orders" on 06.05.2021.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

Amit/